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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 4th November, 2026
Uploaded on: 6th November, 2026

\# **CNR No. DLHC010458342026**

\+ **W.P.(C) 14104/2026**

LAXMAN TAYDE .....Petitioner

Through: Mr. Aditya, Advocate

versus

CHAIRMAN, TOWN VENDING COMMITTEE AND ORS .....Respondents

Through: Ms. Puja S. Kalra, Standing Counsel with Mr. Virendra Singh, Advocate for MCD
Mr. Varun Jamwal, SPC and Mr. Amit Rana (GP) for R-4 & R-5.

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

2. The Petitioner in this case is a street vendor who was surveyed in 2025 under the category 'Food/Snack with Gas Cylinder/Fire'. He has, however, not been issued a Certificate of Vending.

3. His prayer is for issuance of a Certificate of Vending and for issuance of appropriate directions to concerned officials to not disturb him from his designated spot *i.e.*, on the Footpath, along DTC Terminal Boundary Wall, Opposite Bhairon Mandir,Nehru Place, Central Zone,Ward S-90, New Delhi.

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4. The photographs of the Petitioner's vend, as provided in the petition is set out below:-



5. Ld. Counsel for the Petitioner submits that the name of the Petitioner is duly reflected on the website of MCD in the following manner:-

854	4330618	S-90	KALKA JI	Gajanan Hari Lahudkar	Male	3	Others	9999377009	No	Buldhana, Undri, NA, Maharashtra, 444303	Nehru place	No	01-01-2018	No	20-09-2021 21:04	Verified	
855	3924742	S-90	KALKA JI	Laxmna Taayde	Male	14	Food/ Snack with gas cylinder/ fire	9213278701	No	Sarita vihar, 1/793, JJ colony, South delhi, 110078	Nehru place	No	01-01-2007	No	20-09-2021 21:16	Verified	

6. Ms. Kalra, ld. Standing Counsel for the MCD submits that the Certificate of Vending will soon be issued to the Petitioner upon constitution of TVC-II.

7. In view thereof, since there is no dispute as to whether the Petitioner

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participated in the survey or not, the Petitioner shall be permitted to vend strictly as per the standard terms and conditions, which are set out below:-

1. Vendor shall not have any other permanent or long-term vending certificate.

2. Vending certificate is non-transferable.

3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.

4. Vendor shall not give his vending certificate on rent in any way.

5. Vendor shall not have any infectious disease.

6. Vendor shall have to take care of hygiene on vending place/zone and nearby area and also take care of public health.

7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/concerned inspector whenever required.

8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.

9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.

10. The street vendor shall not do any unauthorized/illegal activity.

11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a

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vending/squatting zone.

12. Vendors will not block footpaths and will not vend on roads. Vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.

13. Vending certificate can be cancelled or suspended on the basis of violations.

14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.

15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.

16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019.

8. In addition, considering the category of the Petitioner i.e. 'Food/Snack with Gas Cylinder/Fire', the following conditions are also imposed upon the Petitioner:-

a) The Petitioner shall be permitted to operate his vend, but shall use a gas cylinder which does not occupy too much space. It is made clear that only a small gas cylinder for heating of food and snacks shall be used by the Petitioner;

b) The Petitioner shall restrict himself to a particular space which shall not in any manner cause obstruction to the movement of pedestrians or cause any traffic congestion to vehicular traffic on the roads;

c) The Petitioner shall also be obliged to maintain cleanliness and hygiene around the vend, which he is working from and shall ensure the presence of a dustbin near the vend;

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d) Subject to the above, Condition No. 11 provided above shall not apply to the Petitioner. The Petitioner shall comply with all the other conditions stated above.

e) It shall be ensured that the Petitioner shall not create any third party interest in this provisional CoV and there shall be a bar on sub-letting or any handing over possession to any third party.

f) No permanent or temporary construction shall also be erected by the Petitioner.

9. The present order shall be subject to the decision of the TVC-II after being constituted. The certificate of vending be issued within three months after constitution of TVC-II.

10. Further, the above stated directions shall be subject to any plan which the Town Vending Committee–II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and no vested rights shall be claimed.

11. Subject to the above, the Petitioner's vending shall not be disturbed. The petition is disposed of in the above terms.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 4, 2026
'rs'/ss

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